

(2024) 11 NCDRC CK 0091

National Consumer Disputes Redressal Commission

Case No: Revision Petition No.1382 Of 2015

Union Of India & 3 Ors

APPELLANT

Vs

Daya Shanker Tiwari

RESPONDENT

Date of Decision: Nov. 26, 2024

Acts Referred:

- Consumer Protection Act, 1986 - Section 21(b)

Hon'ble Judges: A. P. Sahi, President Member; Dr. Inderjit Singh, Member

Bench: Division Bench

Advocate: Sanjeev Kumar Verma

Final Decision: Dismissed

Judgement